

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHIB P. SHINDE) : (a) and (b) . The tripartite agreement signed between the Government of India, the Government of Norway and the United Nations in March, 1967 has expired on 31.4.72 in terms of Article V of the agreement. The Government of Norway has, however, indicated its willingness to extend programme aid to India's development programmes of Fisheries. Meanwhile, at the request of the Government of India, five Norwegian experts will continue to work at the project until 31st December, 1972. In order to regulate the status of these experts and any other expert personnel who may be deputed by the Norwegian Agency for international Development to India, an Agreement has been entered into between the Government of India and the Government of Norway extending the validity of Annexure III to the Agreement signed in March, 1967 till 31st December, 1972 or till the date of signing of the Agreement on Technical Cooperation between the two Governments, whichever is earlier

#### Institution for Sanskrit Studies in Kerala

2997. SHRI C. K. CHANDRAPPAN : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether Government have received a representation from Kerala seeking the assistance of the Centre and the University Grants Commission for setting up a Higher Institution for Sanskrit Studies and Research of the status of a University in Kerala;

(b) if so, the main features thereof, and

(c) the decision of the Centre thereon ?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN) : (a) to (c). No formal proposal has been

received in this regard from the Government of Kerala. The State Government has, however, sent copies of a Preliminary Report of the One-man Commission appointed by it to prepare a project report for establishing "A Higher Institution of Sanskrit studies and Research of the status of a University" in the State. The State Government has also requested that the Commission may be given necessary cooperation and help when it visited Delhi.

#### Kerala Ports Landing and Shipping Fees Bill

2998. SHRI M. M. JOSEPH : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Central Government have received from the State Government of Kerala a copy of the Kerala Ports Landing and Shipping Fees Bill in the matter of Common rules applicable to all intermediate and minor ports in the State; and

(b) if so, the main features thereof and the decisions taken by the Centre in the matter ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : (a) Yes.

(b) A copy of the Bill is laid on the Table of the House. [Placed in Library. See No LT-1777/72]. Approval to the Bill has been conveyed subject to deletion of clause 3 (1) (d) and amending clause 3 or making a separate clause specifying how the levies will be utilized. Certain other suggestions have also been conveyed for the consideration of the State Government.

#### Setting up of Technological University in Andhra Pradesh

2999. SHRI P. NARASIMHA REDDY : Will the Minister of